

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. IA/2212/2023 IA/4176/2023 IA/4072/2023 C.P. (IB)/136(MB)2022

IN THE MATTER OF

Piramal Capital & Housing Finance Limited ... Petitioner

Vs

Sumer Buildcorp Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 30.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ryan D'Souza (VC)

For the Applicant
IA/4176/2023: Adv. Nasrin Shaikh (VC)

For the Respondent Adv. Feroze Patel (PH)

ORDER

On the joint request of both the Counsels for the parties stating that both the parties are attempting to resolve the issue. Adjourned to **20.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/